

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 31**

**IA 1467/2024**

**IA 2309/2024 IN C.P. (IB)/817(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES:    **IDBI BANK LIMITED**

**V/s**

**M/S.    IMPALA      DISTILLERY      AND**  
**BREWERY LTD**

Sec. 7, 60(5) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

1. Ld. Counsel , Adv. Ami Jain, Raunak Satpathy is present for SRA, Adv. Prakash Shinde is present Adv. Sneha H. is present for applicant.

**IA 1467/2024**

2. Ld. Counsel for the Respondent in IA 1467/2024 has not served a copy of the application. The applicant is directed to serve copy of the application.
3. Learned counsel for the suspended management who is also co-applicant in the Resolution Plan submits that suspended board shall pay all the principal component of resolution money till 5<sup>th</sup> August, 2024. However,

SRA is not ready to tender post dated cheque and he seeks some time for clarification on his aspect.

4. List this matter for further consideration and hearing on **15.07.2024**

**IA 2309/2024**

1. Ld. Counsel for the Respondent in IA 2309/2024 has not served a copy of the application. The applicant is directed to serve copy of the application.
2. Learned counsel for the suspended management who is also co-applicant in the Resolution Plan submits that suspended board shall pay all the principal component of resolution money till 5<sup>th</sup> August, 2024. However, SRA is not ready to tender post dated cheque and he seeks some time for clarification on his aspect.
3. List this matter for further consideration and hearing on **15.07.2024**

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Prajakta